

15
CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A No. 49 of 2012
Cuttack, this the 30th day of July, 2012

BharatApplicant
-Versus-
UOI & OrsRespondents

ORDER

Coram:

The Hon'ble Mr.C.R.Mohapatra, Member (A)
And
The Hon'ble Mr.A.K.Patnaik, Member (J)

.....
Applicant filed a memo through which he has brought to the notice of this Tribunal copy of the order dated 22.05.2012 issued by the Respondents during the pendency of this OA. Ordr dated 22.05.2012 reads as under:

“In obedience to Hon'ble CAT/CTC's judgment & order dt. 23.01.2012 in OA No. 49/2012 in the matter of Shri Bharat, S/o.Panchu, retired Trolleyman (PCR) under Dy.CE/C/D-II/BBS is hereby granted 1st financial up-gradation under ACP Scheme in scale Rs.2650-4000/- w.e.f. 01.10.1999. His settlement payment may please be processed accordingly.”

2. Respondents have filed counter both to the OA as also MA No. 50 of 2012 filed by the Applicant seeking condonation of delay.
3. We have heard Mr.Choudhury, Learned counsel for the Applicant and Mr. P.C.Panda, Learned Counsel

6
appearing for the Respondent- Railway both on the OA as also on MA No.50 of 2012 and perused the documents available on record.

4. It has been stated by the Applicant's counsel that his client has not yet received the differential arrear dues in pursuance of the order dated 22.05.2012.

5. In view of the above, this OA is disposed of within direction to the Respondents to release the financial benefits arising out of the order dated 22.05.2012 in favour of the applicant as expeditiously as possible but not later than three months from the date of receipt of copy of this order. No costs. MA No. 50 of 2012 also stands disposed of.

A.K.Patnaik
(A.K.Patnaik)
Member (Judl.)

C.R.Mohapatra
(C.R.Mohapatra)
Member (Admn.)

KB